

IN THE INCOME TAX APPELLATE TRIBUNAL  
RAIPUR BENCH, AT PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.82/RPR/2019

निर्धारण वर्ष / Assessment Year : 2015-16

Subhash Prasad Sao & Sons, Sharda Kunj, Junwani Road, Pushpak Nagar, Bhilai, Dist. Durg, Chattisgarh – 490020 PAN : AAJHS1547R	Vs.	ACIT-1(1), Bhilai
Appellant		Respondent

आयकर अपील सं. / ITA No.150/RPR/2016

निर्धारण वर्ष / Assessment Year : 2011-12

Subhash Prasad Sao & Sons (HUF), Sharda Kunj, Junwani Road, Pushpak Nagar, Bhilai, Dist. Durg, Chattisgarh – 490023 PAN : AAJHS1547R	Vs.	Addl.CIT, Range-1, Raipur
Appellant		Respondent

Assessee by Shri R.B. Doshi  
Revenue by Shri Gitesh Kumar

Date of hearing 19-03-2021  
Date of pronouncement 19-03-2021

आदेश / ORDER

These two appeals by the assessee and the assessee-HUF arise out of their respective orders dated 11.03.2019 and 01.03.2016 passed by the CIT(A)-II. Raipur in relation to the assessment years 2015-16 and 2011-12.

2. Before us, the assessee and the assessee-HUF has filed common letters dated 02.03.2021 seeking withdrawal of the

appeals. The relevant contents of such letters (except the appeal particulars) read as under:

*“1. The above mentioned appeal was filed on 22.04.2019. Copy of appeal memo in Form no.36 is enclosed.*

*2. In this regard, it is submitted that in respect of above appeal, we have filed a declaration under Vivad Se Vishwas Act, 2020 before the Designated Authority. We are enclosing herewith a copy of Form no.1 & 2 submitted by appellant under DTVSV Act, 2020. Against the declaration filed, Ld. Pr. CIT has also issued Form no.3. Copy of Form 3 is also enclosed.*

*3. In view of declaration having been filed under DTVSV Act, 2020, the appellant wishes to withdraw the appeal filed. Therefore, it is requested that the appellant may kindly be permitted to withdraw the appeal.”*

3. The ld. DR did not raise any objection to the withdrawal of the appeals filed by the assessee and the HUF. As such, the assessee and the HUF are permitted to withdraw the appeals.

4. In the result, the appeals are dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 19<sup>th</sup> March, 2021.

Sd/-  
**(S.S.VISWANETHRA RAVI)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 19<sup>th</sup> March, 2021  
सतीश

**आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-II, Raipur
4. The Pr. CIT-II, Raipur
5. DR, ITAT, Raipur  
गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,****// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	19-03-2021	Sr.PS
2.	Draft placed before author	19-03-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		